

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 14
IA No.42 of 2023 in
CP (IB) No.104/BB/2022

IN THE MATTER OF:

M/s. Vistra (ITCL) India Ltd. ... Petitioner
Vs.
Mr. Hemang Dipakkumar Rawal ... Respondent

Order under Sections 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Uditia Miyan, Proxy Adv.
For the Respondent : Shri Srivatsa Rao, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Proxy Counsel for the RP seeks an adjournment as the arguing Counsel is not available due to personal inconvenience.
3. At the request, list the matter on **04.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)